Of these 111 have since been implemented. Implementation of the remaining six recommendations is under consideration.

8 recommendations have not been accepted and the remaining 12 are still under examination. Every effort is being made to expedite decisions on the pending recommendations

Obscene Publications

164. Shri B. N. Shastri: Will the Minister of Home Affairs be pleased to state:

(a) the nature of the existing Government machinery for screening publications with a view to determine whether they are obscene or not; and

(b) whether Government propose to constitute a board of experts for the purpose?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Obscene publications are actionable under the provisions of sections 292 and 293 of the Indian Penal Code) and section 521 of the Code of Criminal Procedure. Enforcement of these provisions of the law is the responsibility of the concerned State Governments. In some cases we suggest action by the State Governments on the basis of legal advice.

Obscene publications sought to be imported from abroad are actionable under notifications No 77-Customs dated the 22nd September, 1956 issued under the Sea Customs Act, 1878 and No. I-Customs dated the 18th January, 1964 issued under the Customs Act, 1962. The provisions of these notifications are enforced by the Customs authorities who take decisions in this respect in consultation with one or more members of a panel of Advisers consisting of men of eminence in the field of literature etc. This panel has been drawn up by the Government of India to render assistance to the Custums autorities in the scrutiny of publications which appear obscene. Doubtful cases are referred to the Government of India also for decision.

Gandhi Bhavans

165. Shri Biswanarayan Shastri: Will the Minister of Education be pleased to refer to the reply given to Starred Question No 718 on the 8th December, 1965 and to state:

(a) whether the Gandhi Bhavans have since started functioning in all the forty universities; and

(b) if not, names of the Universities in which Gandhi Bhavans have started functioning?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir.

(b) Delhi, Jadavpur, Karnatak, Nagpur, Panjab and Rajasthan.

हिन्दू त्यौहारों की तारीखें

166. डा० महादेव प्रसाद : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस बात की ओर दिलाया गया है कि हिन्दू त्यौहारों की तारीखें निर्धारित करने में आम तौर पर विवाद उत्पन्न होता रहता है ; और

(ख) यदि हां, तो हिन्दू त्यौहारों के सम्बन्ध में राजपत्रित छुट्टियो को निर्धारित करने के मामले में सरकार किस कैलेंडर, संस्था अथवा व्यक्ति विशेष की राय को मानती है और उसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में उपमन्त्री (श्री के० एस० रामास्वामी) . (क) और (ख). आम तौर पर सम्बन्धित वर्ष के भारतीय पंचांग तथा जन्त्रे (राष्ट्रीय पंचांग) में दी गई तिथियों पर छुट्टियां निर्धारित करने की प्रथा है । किन्तु जब कभी जन्त्रे में दी हुई तिथियां उन तिथियों से भिन्न होती हैं जिन पर किसी स्थान विशेष के लोग वास्तव में त्योहार मनाते हैं, तब भारत सरकार के कार्यालय त्योहार मनाये जाने की तिथि पर बन्द किये जाते हैं । दिल्ली में त्योहारो के मनाये जाने की वास्तविक तिथियां दिल्ली प्रशासन के परामर्श से तै की